HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

MONDAY, THE TWENTY FOURTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 99 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order Dated 28-11-2024 Passed in W.P.No.3087 of 2024 on the file of the High Court.

Between:

1. Chinthapatla Nagaraju, S/o Ramulu, aged about 42 years, Sarpanch, of Peddampet Gram Panchayat, H. No. 2-46, Peddampet Village, Ramagiri Mandal, Peddapalli District, T.S. Project No.41/C
2. Jamboju Thirupathi, S/o Narsaiah, aged about 49 years, Occupation Cooli, Project No.9,
3. Gandham Lingaiah, S/o Gittaiah, aged about 80 years, Occupation Cooli, Project No.29,
4. Gandham Srinivas, S/o Lingaiah, aged about 46 years, Occupation Cooli, Project No. 30,
5. Gopala Rajesham, S/o Ramaiah, aged about 85 years, Occupation Cooli, Project No. 42,
6. Gopala Bhumaiah, S/o Rajesham, aged about 47 years, Occupation Cooli, Project No. 43,
7. Gandla Rajesham, S/o Rajaiah, aged about 71 years, Occupation Cooli, Project No. 50,
8. Gandla lingaiah, S/o Rajesham, aged about 40 years, Occupation Cooli, Project No. 51,
9. Gandla Sampath, S/o Rajesham, aged above 37 years, Occupation Cooli, Project 51/A
10. Immadisetty Narayana, S/o Narsaiah, aged about 53 years, Occupation Cooli, Project No. 52,
11. Immadisetty Mahender, S/o Naravana. aged about 33 years, Occupation Cooli, Project No. 52 A.
12. Md. Nasar, S/o Khasim, aged about 56 years, Occupation Cooli, Project No. 65.
13. Md. Raj Mahammad, S/o Vali Mahammad, aged about 54 years, Occupation Cooli, Project No. 67,

14. Eesaram Bhumaiah, W/o Gattaiah, aged about 69 years, Occupation Cooli, Project No. 69,
15. Eesaram Mallesh, S/o Bhumaiah, aged about 49 years, Occupation Cooli, Project No. 70,
16. Devarakonda Komaraiah, S/o Rajaiah, aged about 45 years, Occupation Cooli, Project No.73,
17. Eesarapu Rajesham, S/o Bakkaiah, aged about 60 years, Occupation Cooli, Project No.76.
18. Bndari Padma, W/o Shankar, aged about 47 years, Occupation Cooli, Project No.98/A.

2nd to 18th Petitioners are resident of S.C. Colony, PEDDAMPET Village, Ramagiri Mandal, Peddapalli District, Telangana State).

...APPELLANTS

AND

1. State of Telangana, represented by the Principal Secretary, Revenue(Land Acquisition) Department, Secretariat, HYDERABAD-500 022(T.S.)
2. Commissioner For Rehabilitation and Resettlement, Government of Telangana, Budhapournima Project, Near Tank Bund, HYDERABAD-500 022(T.S.)
3. Project Administrator and Additional Collector, PEDDAPALLI-505 172(T.S.).
4. Rehabilitation and Resettlement Officer-Cum Revenue Divisional Officer, MANTHANI-505 184 (T. S .), Karimnagar District, T. S .
5. The General Manager, R.G.-II Area, Singareni Collieries Company Ltd., Bhadradri Kothagudem District-507 101(T. S.)

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the RESPONDENTS / Respondents herein not to dispossess the PETITIONERS / Appellants from their respective houses situated at Peddampet Village, Ramagiri Mandal, Peddapalli District pending disposal of the above writ appeal.

Counsel for the Appellants: SRI K.RAJANNA
Counsel for the Respondent No.1 to 4: ADDL ADVOCATE GENERAL
Counsel for the Respondent No.5: SRI P.SRI HARSHA REDDY, SC FOR SCCL

The Court delivered the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.99 of 2025

JUDGMENT: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri K.Rajanna, learned counsel for the appellants, after arguing the matter for some time, seeks to withdraw this writ appeal with the liberty to the appellants to file review application against the impugned order of the learned Single Judge.

2. Accordingly, the writ appeal is **dismissed as withdrawn** with the liberty prayed for. It is made clear that this Court has not expressed any opinion on the merits and tenability of the review application. No costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-K.SAILESHI
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI K.RAJANNA, Advocate [OPUC]
2. One CC to SRI P.SRI HARSHA REDDY, SC FOR SCCL [OPUC]
3. Two CCs to ADDL ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CD Copies

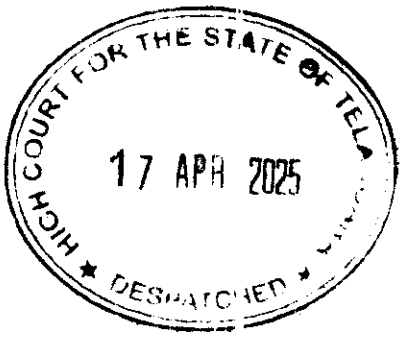
BSR
LS PA

HIGH COURT

DATED: 24/03/2025

JUDGMENT

WA.No.99 of 2025



DISMISSING THE WRIT APPEAL

AS WITHDRAWN,

WITHOUT COSTS

(7) PA
15/4/25